

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 3
IA-2040/ND/2021
(IB)2900(ND)/2019

IN THE MATTER OF:

Gitasha Khanna & Ors

...

Applicant

Vs.

Aegis Value Homes Ltd.

...

Respondent

Order under Section 7 of IBC.

Order delivered on 29.04.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sanjeev Panda, Advocate

For the Respondent :

ORDER

IA-2040/ND/2021:

Application filed by the Financial Creditor/Home Buyer seeking to revive the application which was adjourned sine die, as per the order dated 02.03.2020. Learned Counsel states that the ordinance dated 28.12.2019 is complied and hence the matter may be listed for regular hearing. Learned Counsel further states that notice was issued and counsel had appeared for the Corporate Debtor. Application is allowed. Let the copy of this order be served to the Corporate Debtor.

List (IB)-2900(ND)/2019 for further consideration on 02.07.2021.

Sd/-

NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

Sd/-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

